

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MARUTI RICH VENTURES PVT. LTD

RELEVANT PARTICULARS

1.	Name of corporate debtor	MARUTI RICH VENTURES PVT. LTD
2.	Date of Incorporation of corporate debtor	15.4.2010
3.	Authority Under Which corporate debtor is Incorporated / Registered	Company Limited by Shares (Private Ltd Co) incorporated under THE COMPANIES ACT 1956(Updated in 2013).
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN : U51909TG2010PTC067964
5.	Address of the Registered Office and Principal Office (if any) of corporate debtor	Maruti Rich Ventures Pvt. Ltd. E-27, Road No. 5, Vikrampuri Colony, Karkhana, Secunderabad 500026
6.	Insolvency commencement date in respect of corporate debtor	25.05.2023 (certified copy made available to me on 26.06.2023)
7.	Estimated date of closure of insolvency resolution process	23.12.2023
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	BETHANABHOTLA SUDHAKAR Regn No. IBBVIPA-003/ICAI-N-00402/2022-23/14091
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	FLAT NO D-405, GALAXY APARTMENTS, RAGHAVENDRA COLONY, HYDERABAD-500084. Mob 9704719072. Email: bethanabhota.sudhakar@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	A-710Usha Endave, Navodaya Colony, Srinagar Colony Extn, Yellareddyguda, Near Satyasa Nigamagamam, Hyderabad, Telangana- 500073 E-mail: marutirichventurescorp@gmail.com
11.	Last date for submission of claims	11.07.2023
12.	Classes of creditors, if any, under clause (B) of sub-section (6a) of section 21, ascertained by the Interim Resolution Professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: As given in Col. 10 above.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of the M/s. Maruti Rich Ventures Pvt. Ltd on **25.05.2023 (certified copy made available to me on 26.06.2023)**

The creditors of M/s. Maruti Rich Ventures Pvt. Ltd are hereby called upon to submit their claims with proof on or before 11.07.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (Not Applicable in Form CA).

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Date: 28.06.2023
Place: Hyderabad

BETHANABHOTLA SUDHAKAR
Interim Resolution Professional for
M/s. Maruti Rich Ventures Pvt. Ltd

